

ITEM NO.1502  
(For Judgment)

COURT NO.5

SECTION XVI-A

S U P R E M E C O U R T O F I N D I A  
R E C O R D O F P R O C E E D I N G S

Transfer Petition(s) (Criminal) No(s). 254-255/2017

HARITA SUNIL PARAB

Petitioner(s)

VERSUS

STATE OF NCT OF DELHI & ORS.

Respondent(s)

WITH

T.P. (Cr1.) No. 253/2017 (XVI-A)

Date : 28-03-2018 These petitions were called on for pronouncement  
of judgment today.

For Petitioner(s) Petitioner-in-person

For Respondent(s) Ms. Ranjana Narayan, Adv.  
Mr. B.V. Balaram Das, AOR

Ms. Priyanka, Adv.  
Mr. Sanjay Kumar Tyagi, AOR

Mr. Anantha Narayana M.G., AOR

Hon'ble Mr. Justice Navin Sinha pronounced the  
judgment of the Bench comprising Hon'ble Mr. Justice  
Adarsh Kumar Goel, Hon'ble Mr. Justice Rohintan Fali  
Nariman and His Lordship.

The transfer petitions are rejected in terms of  
the signed judgment.

Pending application(s), if any, shall stand  
disposed of.

(NARENDRA PRASAD)  
COURT MASTER

(RENU DIWAN)  
ASSISTANT REGISTRAR

(Signed "Reportable" Judgment is placed on the file)